

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A.118 of 1996

Date of Order : 11.3.1996

Present : Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S.Mukherjee, Administrative Member.

DIPTI GHOSH

Vs.

UNION OF INDIA & ORS.
(S.E.RAILWAY)

For the applicant : Mr.S.P.Bhattacharyya, counsel.
Mr.A.K.Maulick, counsel.

For the respondents: Mr.P.Chatterjee, counsel.

ORDER

M.S.Mukherjee, A.M.

1. In this application, the applicant has challenged the order of her compulsory retirement vide the order at page 21 of the application (annexure 'A/1'). She has prayed for a direction for quashing the same and for all the back wages consequent upon that.

2. The respondents have not filed any reply. However, Mr.P. Chatterjee, representing the respondents has submitted that the impugned order of compulsory retirement has since been revoked by the notice dated 6.2.1996 under the orders of the General Manager, S.E.Railway and that the applicant has been

reinstated in service w.e.f. the date of her compulsory retirement and the period of absence has been treated as duty for all purposes.

3. Under the circumstances, the relief prayed for by the applicant has been granted, but Mr.S.P.Bhattacharyya, 1d. counsel appearing for the applicant, prays for costs.

4. On hearing both the 1d.counsel for the parties, we find that although the relief prayed for by the applicant has been granted, the applicant had been driven to court, as a result of which eventually, the respondents have done her justice. Under the circumstances, we award costs of Rs.500/- in favour of the applicant and the said amount be paid by the respondents to her within a month from the date of communication of this order.

5. O.A.118 of 1996 stands disposed of accordingly.

Mukherjee
u/31/96
(M.S.Mukherjee)
Administrative Member

A.K.Chatterjee
(A.K.Chatterjee)
Vice-Chairman